## [4 February, 2004] RAJYA SABHA

2003 dated the 4th Decembr, 2003 publishing the Chartered Accounts (Second Amendment) Regulations, 2003, under section 30B of the Chartered Accounts Act, 1949.

- (ii) A copy (in English and Hindi) of the Ministry of Finance, Department of Company Affairs) Notification No.1 -CA (7)/64A/ 2003 dated the 15th December, 2003 publishing the Corrigendum to Notification No. 1 -CA (7)/64A/2003 dated the 4th December, 2003 regarding Chartered Accounts (Second Amendment) Regulations, 2003. [Placed in Library. See No. L.T. 8822/04]
- I. Report and Accounts (2002-2003) of the North-Eastern Regional Agricultural Marketing Corporation Limited, Guwahati and related papers.
- II. Report and Accounts (2002-2003) of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong and related papers.

SHRIMATI BHAVANABEN DEVRAJBHAI CHIKALIA: Sir, on behalf of DR. C. P. THAKUR, I lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

- I. (a) Twenty-first Annual Report and Accounts *of* the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptrollerand Auditor General of India thereon.
  - (b) Statement by Government accepting the above Report. [Placed in Library. *See* No. L.T. 8826/04]
- II. (a) Twenty-sixth Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Statement by Government accepting the above Report.



(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) and (II) above. [Placed in Library. *See* No. L.T. 8827/04]

## Report (2002-2003) of the Employees' State Insurance Corporation, New Delhi

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA): Sir, I lay on the Table a copy (in English and Hindi) of the Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 2002-2003 under section 36 of the employees' State Insurance Corporation Act, 1948. [Placed in Library. *See* No. L.T. 8900/04]

## I. Report and Accounts (2002-2003) of the Delhi Metro Rail Corporation Limited, New Delhi and related papers

## II. Report (2002-2003) of the Delhi Urban Art Commission, New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. L.T. 8879/04]

II. A copy (in English and Hindi) of the Annual Report of the Delhi Urban Art Commission, New Delhi, for the year 2002-2003, under section 19 of the Delhi Urban Art Commission Act, 1973. [Placed in Library. *See* No. LT. 8901/04]

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